

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 652 of 2020**

**IN THE MATTER OF:**

**Ms. Indrani Brahmachari**

**...Appellant.**

**Versus**

**Mr. Chandra Prakash & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Ms. Saloni Jain, Advocate.**

**For Respondent: Mr. Sanyam Saxena, Mr. Nubair Alvi,  
Advocates for R-1.**

**Mr. Avi Tandon, Ms. Deepti Tandon,  
Advocates for R-2.**

**Mr. Rishi Kapoor and Mr. Akhil Shankhwar,  
Advocates for R-3.**

**ORDER**  
**(Virtual Mode)**

**01.02.2021** Ms. Saloni Jain, Advocate submits that the arguing counsel for Appellant had a medical emergency yesterday and is thus not available to argue the Appeal today.

She seeks time.

For reasons stated above, one opportunity is given.

List the Appeal 'For Admission (After Notice)' Hearing on **15<sup>th</sup> February, 2021.**

Interim Order to continue till next date.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**

Basant B./md.